

GOVERNMENT OF INDIA
OFFICE OF THE DIRECTOR GENERAL OF CIVIL AVIATION
OPPOSITE SAFDARJUNG AIRPORT, NEW DELHI-110003

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No. 4/1/2020-IR
Dated: 23-03-2021

CIRCULAR

Sub: Travel and Visa restrictions related to COVID-19

In partial modification of circular dated 26-06-2020, the competent authority has further extended the validity of circular issued on the above subject regarding Scheduled International commercial passenger services to/from India till 2359 hrs IST of 30th April, 2021. This restriction shall not apply to international all-cargo operations and flights specifically approved by DGCA.

2. However, International Scheduled flights may be allowed on selected routes by the competent authority on case to case basis.
3. Please acknowledge the receipt and ensure strict compliance.


(Sunil Kumar)

Joint Director General

To

1. All Foreign and Domestic Scheduled Airlines operating flights to/from India;
2. The Chairman, Airport Authority of India;
3. All Airport Operators in India;
4. The Commissioner, Bureau of Immigration.